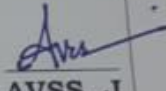



HIGH COURT OF ANDHRA PRADESH AT AMARAVATI
MAIN CASE No: W.A.Sr. Nos.8361, 8362, 8363, 8364 and 8365 of 2021

PROCEEDING SHEET

Sl. No.	DATE	ORDER	OFFICE NOTE
1.	12.03.2021	<p>AVSS, J & NJS, J (Heard in the House Motion)</p> <p>Heard Sri N. Ashwani Kumar, learned Counsel for the Appellants and Sri G.Vijaya Kumar, learned Standing Counsel for Dr. N.T.R.University of Health Sciences.</p> <p>As it is submitted that examinations are due to commence on 15.03.2021, the respondents are directed to permit the appellants to appear in the examinations, subject to payment of requisite fee. However, their result shall not be declared and the same shall abide the outcome of the present appeals.</p> <p>It is made clear that the appellants shall not be entitled to any equities.</p> <p>List along with Writ Appeal No.123 of 2021.</p> <p style="text-align: right;"> AVSS, J</p> <p style="text-align: right;"> NJS, J</p> <p style="text-align: right;">CKR</p>	